

(c) whether any enquiry official or non-official was held; if so, the findings of such enquiry?

The Minister of Labour (Shri V. V. Giri): (a) to (c). The information is being collected and will be placed on the Table of the House in due course.

EMPLOYMENT OF SKILLED WORKERS AND ARTISANS

*1832. **Shri Badshah Gupta:** Will the Minister of Labour be pleased to state whether Employment Exchanges secure employment for skilled factory workers and artisans?

The Minister of Labour (Shri V. V. Giri): Yes, Sir.

MINIMUM WAGES ACT (IMPLEMENTATION)

428. **Dr. Satyawadi:** Will the Minister of Labour be pleased to lay a statement on the Table of the House showing the progress made by the various States regarding the implementation of the Minimum Wages Act for the inferior subordinate employees under the local authorities?

The Minister of Labour (Shri V. V. Giri): A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 54.]

COAL SHORTAGE

429. **Shri Ganpati Ram:** Will the Minister of Production be pleased to state whether it is a fact that shortage of wagons is the main reason for the non-availability of coal in various Eastern districts of Uttar Pradesh for well construction and building purposes?

The Minister of Production (Shri K. C. Reddy): Yes, combined with difficulties of transhipment at Mokamehghat

RUBBER GOODS

430. **Shri Badshah Gupta:** Will the Minister of Commerce and Industry be pleased to state:

(a) the names of rubber goods with their respective values in terms of rupees imported during 1951-52 from different countries; and

(b) the names of places in India where the rubber goods of the variety mentioned in part (a) above are manufactured?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) only such types and sizes of rubber goods as are not made in India are allowed to be imported. A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 55.]

(b) Bombay, Calcutta and Madras.

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LABOUR UNIONS

431. **Shri Pateria:** Will the Minister of Labour be pleased to state:

(a) the total number of Labour Unions in the country upto March 1952 and their respective strength of members;

(b) the number of Unions affiliated to (i) Socialist Party; (ii) Communist Party; (iii) I.N.T.U.C.; and (iv) Independents;

(c) whether there is any arrangement in the country for training labour leaders; and

(d) how many Agricultural Labour Unions have been registered so far?

The Minister of Labour (Shri V. V. Giri): (a) 2,853, according to the figures for 1950-51, which are provisional. Figures for 1951-52 are not yet available.

(b) Information regarding the affiliations of Unions is not being collected and hence not available.

(c) A list of institutions where training is available is attached. [See Appendix VIII, annexure No. 56.]

(d) 90, according to the figures for 1950-51, which are provisional. Information for 1951-52 is not yet available.

DELHI EMPLOYMENT EXCHANGE

432. **Shri Ajit Singh:** Will the Minister of Labour be pleased to state:

(a) how many persons got themselves registered in the Employment Exchange in Delhi in 1952 under (i) skilled (ii) semi-skilled and (iii) unskilled categories and out of them how many have been provided with jobs in each category; and

(b) how much expenditure is being incurred on this Exchange (i) recurring (ii) non-recurring and (iii) on peons, clerks, assistants and officers separately?

The Minister of Labour (Shri V. V. Giri): (a).—

Category	No. registered during Jan.—May, '52.	No. placed in employment during the same period.
(1) Skilled and semi-skilled technicians.	4,910	711
(2) Unskilled workers	11,158	2,134

(b) The average monthly expenditure is as follows:—

(i) recurring . . .	Rs. 12,140/-
(ii) non-recurring . . .	Rs. 200/-
(iii) on Peons . . .	Rs. 1,008/-
Clerks . . .	Rs. 3,997/-
Assistants . . .	Rs. 390/-
Officers . . .	Rs. 3,480-

RENT CONTROL

433. **Shri Radha Raman:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) how many cases of rent control were filed with the Rent Controller during 1950-51 and 1951-52;

(b) how many of them could be disposed of during each of the above years;

(c) in how many cases rent was fixed lower than that fixed previously; and

(d) how many of these cases went on appeal and with what results?

The Minister of Works, Housing and Supply (Sardar Syaran Singh): (a)—

1950-51	— 305
1951-52 351

(b) 320 cases were disposed of during 1950-51, of which 93 were those filed during that year. 317 cases were disposed of during 1951-52, of which 173 were those filed in 1950-51 and 132 in 1951-52.

(c) The exact number is not available but I understand that in most the rent fixed was lower than that charged by the landlord previously.

(d) Out of the cases registered and disposed of during 1950-51 and 1951-52 175 cases went on appeal with the following results:—

(i) Number of cases in which the decision of the Rent Controller were upheld 25

(ii) Number of cases in which the decisions of the Rent Controller were set aside. 7

(iii) Cases sent back for fresh hearing 5

(iv) Cases in which the decisions of the Rent Controller were modified 3

(v) Results of appeals not yet known. 135

Total 175

TRADE DELEGATION FROM AUSTRALIA

434. **Shri B. S. Murthy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any Trade Delegation from Australia has come to India for trade negotiations; and

(b) the items to be discussed?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) No, Sir.

(b) Does not arise.

Bidis AND CIGARETTES

435. **Shri M. Islamuddin:** Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity and value of Bidis manufactured in India;

(b) the quantity and value of Bidis exported; and

(c) the quantity and value of cigarettes and cigars imported?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) On a rough estimate about 126.667 million (number) Bidis valued at about Rs. 63.33,35,000 are manufactured in India every year.

(b) Figures of exports of Bidis are not available.

(c) A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 58.]

STAFF ARTISTES OF A. I. R.

436. **Shri K. Subrahmanyam:** Will the Minister of Information and Broadcasting be pleased to state:

(a) how many staff artistes are employed by the All India Radio;

(b) what are their conditions of service, scales of pay etc. and whether they are treated as full-fledged Government employees;

(c) whether their jobs are permanent, or are they employed on a contract basis for fixed periods renewable after the expiry of the same;

(d) whether the staff artistes are entitled to medical and other benefits; and

(e) whether they are entitled to Government accommodation?

The Minister of Information and Broadcasting (Dr. Keskar): (a) The number of staff artists employed on 30th June 1952 was 840.

(b) The staff artists of All India Radio are whole time employees of Government. They are engaged on a contract basis and are paid a monthly remuneration. But as the nature of their work does not easily fit into the normal pattern of Government service, they are governed by special rules regarding recruitment, remuneration, increments, leave, travelling allowance and gratuity etc.